

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 135/MP/2026

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the CERC Office Order dated 30.07.2025, Addendum dated 14.01.2026 issued by this Commission, Committee Report dated 05.01.2026, Regulations 13(2)(h), 27 and 28 of the CERC (Sharing on Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for seeking Extension of Time in SCOD for the Petitioner's project.

Petitioner : Ambuja Cements Limited (ACL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sourav Roy, Advocate, ACL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Harsha Parakh, Advocate, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking extension of the Scheduled Commercial Operation Date (SCOD) up to 2.8.2025 for the 70 MW (out of 150 MW Solar Power Project) and 8.8.2025 for the entire 150 MW capacity as well as waiver of 100% of the ISTS charges associated with the Petitioner's Project on account of the aforesaid extension of SCOD. The learned counsel submitted that, its Project being intended for captive use, the Petitioner had approached the Committee constituted under Regulation 13(2)(h)(ii) of the Sharing Regulations, read with the Commission's Office Orders dated 30.7.2025 and 14.1.2026, and after considering all the documents furnished by the Petitioner, the Committee *vide* the Report dated 5.1.2026 has recommended the extension of SCOD upto 8.8.2025 for the purpose of availing the waiver of ISTS charges under the Sharing Regulations. The learned counsel also pointed out that the Respondent/CTUIL has not filed any reply so far despite notice.

2. Learned counsel for the Respondent/CTUIL submitted that CTUIL adopts the recommendations of the Committee and does not wish to file any separate reply in the matter.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:

(a) The Petitioner to implead the concerned Solar Power Park, i.e., Essel Saurya Urja Company of Rajasthan Limited (ESUCRL), as a party to the Petition and file a revised memo of parties within a week.

(b) Issue notice to ESUCRL, who may furnish its reply, if any, within a week, with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) The Petitioner to file the following information, on an affidavit, within two weeks:

(i) Copy of ESUCRL letter dated 8.5.2025 seeking extension in timeline for completion of the 750 MW Pahlodi-Pokhran Solar Power Park.

(ii) Supporting document substantiating the charging of ESUCRL Pooling Station on 8.7.2025 as recorded in the report of the Committee dated 05.01.2026.

(iii) Documents substantiating the delay in completion of facilities of ESUCRL's solar power park on account of force majeure events claimed in the instant Petition.

(d) ESUCRL to file the following information within two weeks:

(i) What was the original timeline for completion of the 750 MW Phalodi-Pokhran solar power park, and its present status?

(ii) Reasons for delay in the Phalodi-Pokhran solar power park, if any?

(iii) Details of force majeure events claimed by the Petitioner for the delay of ESUCRL's solar power park in the instant Petition, as per the following table:

Sl. No.	Force Event*	Majeure	Period of delay on account of the force majeure events (from date to date)	Number of days

*Supporting documents to be furnished

(iv) Ground on which MNRE has extended the timelines for development of the solar power park till 30th September 2025. Copy of ESUCRL's communications to MNRE seeking such extension, along with all the supporting documents in support of the grounds on which such extension was sought.

4. The Petition will be listed for hearing on **11.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

